

Government of Jammu and Kashmir

Finance Department

Civil Secretariat, Jammu

Notification

Jammu, the 4th December, 2020

S.O 372 — In exercise of the powers conferred by section 1A of the Stamp Act, Samvat, 1977 (1920 A.D), the Government hereby direct that the amendments made in the Stamp Act, Samvat, 1977(1920.A.D) by virtue of the Jammu and Kashmir Re-organisation (Adoption of State Laws) Fifth Order, 2020 dated 26.10.2020 issued vide S.O 3808(E) dated 26.10.2020 by the Ministry of Home Affairs, Government of India shall be deemed to have come into force with effect from 01.07.2020.

By order of Government of Jammu and Kashmir

Sd/-

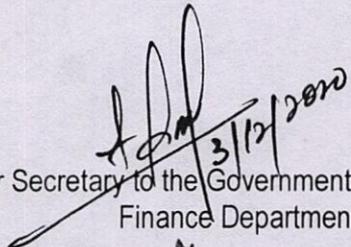
(Dr. Arun Kumar Mehta), IAS
Financial Commissioner,
Finance Department.

No:ET/Estt/Misc/07/2020(partfile)

Dated: 04- 12 - 2020

Copy to the:-

1. Secretary, GST Council, New Delhi.
2. All Financial Commissioners.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. Principal Secretary to Hon'ble Governor.
5. All Principal Secretaries to Government.
6. All Commissioner/Secretaries to Government.
7. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
8. Divisional Commissioner, Jammu/Kashmir.
9. Excise Commissioner, J&K, Srinagar.
10. Commissioner, State Taxes Department, J&K, Srinagar.
11. Additional Commissioner State Taxes (Administration & Enforcement) Jammu/Kashmir.
12. Additional Commissioner State Taxes, Tax Planning, J&K.


Under Secretary to the Government,
Finance Department